

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 05.04.2018

Appeal No. 87 of 2018

Jai Annanya Investments Private Limited
BIA Merline Chambers,
18, Abdul Hamid Street,
1st Floor, Room No. 101A,
Kolkata- 700 069

...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai - 400 051

...Respondent

Mr. Jaikishan Lakhwani, Advocate i/b Mr. Anand Narayan, Advocate for
the Appellant.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Mihir Mody and
Mr. Nishant Upadhyay, Advocates i/b K Ashar & Co. for the
Respondent.

CORAM: Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. This appeal is filed to challenge the inaction on part of Securities
and Exchange Board of India ("SEBI" for short) in disposing of the
representations made by the appellant to SEBI on August 02, 2017 and
February 26, 2018 respectively.

2. Counsel for SEBI on instruction states that SEBI would dispose of the representations made by the appellant within one week from today. Statement made by counsel for SEBI is accepted.

3. In view of the above, nothing survives in the appeal and the same is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

05.04.2018
Prepared & Compared By: PK